

INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC-1": NEW DELHI  
BEFORE SHR BHAVNESH SAINI, JUDICIAL MEMBER  
AND  
SHRI PRASHANT MAHARISHI, ACCOUNTANT MEMBER  
(Through Video Conferencing)

ITA No. 937/Del/2019  
(Assessment Year: 2011-12)

Mrs Rachna Maloo, 8/21, Sarvpriya Vihar, 11, Ashoka Road, Near Hauz Khas Metro Station, New Delhi PAN: AENPM6717P (Appellant)	Vs.	Dy. CIT, Central Circle-25, New Delhi (Respondent)
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Assessee by :	None
Revenue by:	Shri Rajesh Kumar, Sr. DR
Date of Hearing	02/02/2020
Date of pronouncement	02/02/2021

O R D E R

PER PRASHANT MAHARISHI, A. M.

1. This appeal is filed by the assessee against the order of the Id CIT(A)-29, New Delhi dated 21.12.2018 for the Assessment Year 2011-12.
2. When the matter is called up for hearing a letter dated 12.01.2021 has been submitted by the assessee wherein, it is submitted that assessee has already opted for settlement of the dispute involved in this appeal Under The Direct Taxes Vivaad Se Vishwas Scheme, 2020 by filing Form No. 1 and 2 on 03.12.2020. Subsequently, form No. 3 as per section 5(1) of the Vivaad Se Vishwas Scheme, 2020 was also issued to the company on 10.12.2020.
3. In view of the above facts the appeal of the assessee is dismissed as withdrawn.
4. Accordingly, appeal of the assessee is dismissed.  
Order pronounced in the open court on 02/02/2021.

-Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

-Sd/-  
(PRASHANT MAHARISHI)  
ACCOUNTANT MEMBER

Dated: 02/02/2021  
A K Keot

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1. Applicant

2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi